

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1018/2021

This the 13th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Farook Ahmed Mir, Age 47 years, S/o Sh. Bashir Ahmed, R/o Lower Doda,
Tehsil and District Doda.

.....Applicant

(Advocate:- Mr. Faheem Shokat Butt)

Versus

1. Union Territory of Jammu and Kashmir through Principal Secretary to Government, Jal Shakti Department, Civil Secretariat, Srinagar-190001.
2. Chief Engineer, Jal Shakti (PHE) Department, Jammu-180004.
3. Superintending Engineer, Jal Shakti Department (Hyd) Circle Doda-182202.
4. Executive Engineer, Jal Shakti (PHE) Division Doda-182202.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Farooq Ahmed Mir, who is a Junior Assistant, is aggrieved of order no. PHEJ/GE/11/E of 2021 dated 26.04.2021 issued by Respondent No. 2 to the extent it pertains to his transfer from Jal Shakti (PHE) Division Doda to Jal Shakti (PHE) Division, Kishtwar. He submitted a representation against his transfer order to Respondent No. 2 through proper channel, however, no decision has been taken on the same.

2. Learned counsel for the applicant submits that the O.A. may be disposed of with direction to the respondents to take a decision on the representation within a stipulated time frame.



3. We have heard Mr. Faheem Shokat Butt, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G. for the respondents and gone through the records.



4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation preferred by the applicant by passing a reasoned and speaking order within seven days from today. Till then, the operation of the impugned order dated 26.04.2021 vis-à-vis the applicant is stayed till seven days, provided that the applicant has not already been relieved.

5. Learned D.A.G. will inform the respondents regarding the order passed today.

6. It is made clear that we have not entered into the merits of the case. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...